

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.14
IA (IBC)/17/GB/2021
in CP (IB)/03/GB/2020**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conferencing**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL
COMPANY TRIBUNAL, GUWAHATI BENCH ON 29.09.2022**

In the matter of:

Kamal Agarwal, RP
Versus
Gautam Saha and others

Section: Under Section 66 of the IBC, 2016 read with Rule 11 of NCLT Rules, 2016.

S.No.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. KAMAL AGARWAL	RP/Chairman of Monitoring Committee	in person	Present in
2.	MR. S. TANVIR (Proxy Counsel On behalf of Mr. B. Sharma arguing Counsel)	Advocate	R1 & 2	Video conference

**ORDER
Date of Order: 29.09.2022**

The matter is taken up for hearing through Video Conferencing. Heard the learned RP/Chairman of the Monitoring Committee appearing in person and the learned proxy Counsel Mr. S. Tanvir appearing on behalf of the arguing Counsel Mr. B. Sharma for the Respondents No.1 and 2. There is no appearance from the side of the other Respondents.

2. The learned Counsel for the R1 and 2 submits that due to some reasons he could not file reply and needs two weeks' time. Two weeks' time is given to the R1 and 2 to file reply with advance copy to the Applicant. One week's time

is given to the RP to file his reply/report. If no reply is received within the stipulated period of time, the matter will be disposed on merit.

3. List the matter on 04.11.2022.

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical) &
Adjudicating Authority
/D-29.09.2022/

Sd/-

(Deep Chandra Joshi)
Member (Judicial) &
Adjudicating Authority